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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

Original Application No. 456 of 1993

Date of Decision: 7.9.1993

Khageswar Mallick Applicant (s)

Versus

Union of India & Others Respondent (s)

(FOR INSTRUCTIONS)

1. Whether it be referred to reporters or not ? No
2. Whether it be circulated to all the Benches of the Central Administrative Tribunals or not ? No


MEMBER (ADMINISTRATIVE)

07 SEP 93


VICE-CHAIRMAN

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH CUTTACK

Original Application No. 456 of 1993

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Khageswar Mallick

Applicant

Versus

Union of India & Others

Respondents

For the applicant

M/s. A.K. Mohapatra
K.N. Panda
S. Sahoo
M.R. Mishra
Ch.B.K. Dash,
Advocates

For the respondents

Mr. Ashok Mishra
Sr. Standing Counsel
(Central Government)

C O R A M:

THE HONOURABLE MR. K. P. ACHARYA, VICE-CHAIRMAN

AND

THE HONOURABLE MR. H. RAJENDRA PRASAD, MEMBER (ADMN)

JUDGMENT

MR. K. P. ACHARYA, VICE-CHAIRMAN, In this application under Section 19 of the Administrative Tribunals Act, 1985, the petitioner prays for a direction to the opposite parties to drop the proceeding in question as the provision of law has not been complied with; or in the alternative, a direction be issued to the opposite parties to finalise the matter within a stipulated period.

2. The petitioner Shri Khageswar Mallick was working as Extra Departmental Branch Post Master of Achyutpur Branch Post Office. Certain allegations were levelled against Shri Mallick. He has been put off from duty and disciplinary proceeding has been initiated against him.

3. After hearing Mr. M.R.Mishra, learned counsel for the petitioner, Mr.Ashok Mishra, learned Standing Counsel and Mr.K.C.Hota, Superintendent of Post Offices, North Division, Cuttack, we are of opinion that the departmental proceedings cannot be quashed. Mr.Hota informed us that the enquiring officer has already submitted the enquiry report and it is pending with him (Mr.K.C.Hota, Superintendent of Post Offices) for delivery of final orders. Mr.Hota told us that within a month, he would pass final orders. Therefore, we direct that on or before 7.10.1993, final orders must be passed by Mr.Hota and communicated to the petitioner. Thus the application is accordingly disposed of. No costs.


MEMBER (ADMINISTRATIVE)
07 SEP 93


7.9.93
VICE-CHAIRMAN

Central Administrative Tribunal
Cuttack Bench Cuttack
dated the 7.9.1993/B.K. Sahoo